

ITEM NO.9

COURT NO.5

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).15637/2023

(Arising out of impugned final judgment and order dated 31-01-2023
in WA No.357/2021 passed by the High Court Of Judicature At Madras)

THE STATE OF TAMIL NADU & ORS.

Petitioner(s)

VERSUS

N. DEVANATHAN & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.138358/2023-EXEMPTION FROM FILING
O.T.)

Date : 31-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Ms. G. Indira, AOR
Mr. Harnaman Singh, Adv.
Mr. Ashwini Kumar, Adv.
Mr. Gandeepan, Adv.

For Respondent(s) Ms. Rohini Musa, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the
petitioners seeking adjournment on the ground of personal
difficulty, list the matter on 21.08.2023.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)